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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 317 of 1991
RECKNO.

DATE OF DECISION 04th May, 1993.

Shri Dr. Madhu Kherdey Petitioner

Party in Person Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

} No

Dr. Madhu Kherdey,
Sr. Supdt. of Post Offices,
Valsad.

...Applicant.

(Party in Person)

Versus

1. Director General (Posts) /
Secretary (Posts),
Government of India,
New Delhi.
2. Inquiry Officer and
Postmaster General,
Nagpur.
3. Asstt. Director General
(Vigilance),
Dak Bhawan,
New Delhi.

...Respondents.

ORAL JUDGMENT

O.A.NO. 317 OF 1991.

Dated: 04th May, 1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

The applicant was not present on the last occasion i.e., on 15/03/1993. But it appears that a letter dated 10th March, 1993 is received by the Registry from him wherein he has stated that he does not want to prosecute the matter at this stage and may be permitted to withdraw the same with liberty to file similar application before ~~the~~ a "nearby" Bench. Since the communication is received by post the request for permission to withdraw with liberty to file a fresh application cannot be entertained. However, the application is dismissed for default of the appearance by the applicant.


(M. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman